

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:2008
ANSWERED ON:20.07.2009
BENEFITS OF SIXTH PAY COMMISSION
Agarwal Shri Rajendra

Will the Minister of DEFENCE be pleased to state:

- (a) whether the employees of Defence Estate, including the Cantonment Boards are eligible for benefits of the recommendations of the Sixth Pay Commission;
- (b) if not, the reasons therefor;
- (c) whether the Government proposes to bring them under the Central Government Services Rules; and
- (d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

(a) & (b): The officers and staff of the Defence Estates Organisation, who are Central Government employees, are eligible for benefits of the recommendations of the Sixth Pay Commission.

As regards employees of the Cantonment Boards, under the Memorandum of Settlement signed between the Cantonment Boards and the All India Cantonment Board Employees Federation on 13.5.1969, the pay scales of Cantonment Board employees in a State are revised mutatis mutandis as and when the respective State Governments revise the pay scales of their own employees. Thus, employees of a Cantonment Board would get benefits arising out of the Sixth Pay Commission as and when the Governments of the respective States, in which the cantonments are situated, extend these benefits to their own employees.

(c) No, Sir.

(d) Does not arise.